

ending 31.12.59. It is not known whether the Company prepared the Balance Sheets for the subsequent years and whether it earned any profit or incurred any loss.

(c) The Registrar of Companies has not been able to take action against the company in view of the order of the Delhi High Court dated 12.5.61.

(d) The question of taking action by the Registrar of Companies will only arise when any material suggesting misappropriation of the funds of the company is brought to his notice. So far no such material has been brought to his notice or made available to him.

श्री मोहनलाल सुखाड़िया के विरुद्ध निर्वाचन प्रश्नों

10164. श्री कंबर लाल गुप्त : क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्री मोहनलाल सुखाड़िया के विरुद्ध दायर की गई चुनाव याचिका पर अपना निर्णय देते हुए राजस्थान उच्च न्यायालय ने जिन व्यक्तियों तथा अधिकारियों पर गम्भीर आरोप लगाये थे, वे अभी अपने-अपने पदों पर कार्य कर रहे हैं और सरकारी संसाधनों का लाभ उठा रहे हैं ;

(ख) क्या इन व्यक्तियों को उनके पदों से हटाया जायेगा और उपर्युक्त अनियमितताओं के कारण उनके विरुद्ध कार्यवाही की जायेगी ;

(ग) इन अधिकारियों के नाम क्या हैं और उनके विरुद्ध लगाये गये आरोपों का व्यौरा क्या है ; और

(घ) राजस्थान उच्च न्यायालय ने ये आरोप कब लगाये थे और उनके विरुद्ध अब तक कोई कार्यवाही न करने के क्या कारण हैं ?

विधि मन्त्रालय और समाज कल्याण विभाग में उप-मन्त्री (श्री मु० भूमस ललीम) :

(क) इस प्रकार के कोई भी आरोप उच्च न्यायालय द्वारा नहीं लगाए गए हैं ।

(ख) से (घ). प्रश्न ही नहीं उठते ।

Manufacture of salt in coastal areas of Contai Sub-division of Midnapur District (West Bengal)

10165. SHRI SAMAR GUHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether salt is manufactured in the coastal areas of Contai Sub-division of Midnapur District and if so, its annual output and whether it has scope for expansion ;

(b) whether Government will take steps for further development of salt production in the area.

(c) whether Government have received any representation from the salt manufacturers regarding the difficulties faced by them and, if so, the steps taken by Government to remove them ;

(d) whether the salt manufactured in this area provides scope for setting up caustic alkalis and so ash manufacture as supplementary industry ; and

(e) if so, whether Government will undertake to set up a project for such chemical industry in this area ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) About 17,000 tonnes of salt is manufactured annually in the coastal areas of Contai Sub-Division of Midnapur Distt. There is scope for expansion of the salt manufacturing activity in the area.

(b) The Government of West Bengal have already leased out an area of about 2000 acres on the Contai Sea Board, outside the sea dyke for manufacture of salt, for which licences have been issued by the Salt Commissioner. In addition, there is an area of about 7 500 acres on the Sea Board belonging to the State Government fit for the manufacture of salt. The question of developing this area for salt manufacture is yet to be decided by the State Government. Salt Commissioner will consider granting of licences if this land is utilised for manufacture of salt.

(c) No representation has been received from the salt manufacturers, and therefore,

the question of Government taking steps to remove the difficulties, if any, faced by them does not arise.

- (d) No, Sir.
(e) Does not arise.

Demarcation and Development of Backward areas in each State

10166: SARI D. AMAT :
SHRI P. C. ADICHAN :
SHRI MANIBHAI J. PATEL :
SHRI DEVINDER SINGH
GARCHA :
SHRI VALMIKI
CHOUHARY :
SHRI JAGESHWAR YADAV :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether as announced by the Prime Minister recently in Rai Bareilly, priority would be accorded for the development of backward areas under the Forth Five year Plan ;

(b) if so, which areas have been demarcated as backward in each State separately, for the purpose of such priority development and the funds allocated for each during 1970-71 ; and

(c) the nature and extent of Central aid to be given for the purpose for these areas in 1970-71, area-wise ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The Prime Minister addressed a public meeting at Rai Bareilly on the 11th April, 1970. In the course of her speech, which was in Hindi, the Prime Minister referred to the importance of balanced regional development, and the need to create a proper infra-structure for this purpose in the backward areas. She also spoke, in general terms, about the various steps which were being taken by the Government of India to attract industry to the backward districts.

In order to foster the industrial development of the backward areas in different States, two Working Groups were set up by the Planning Commission one to recommend

the criteria for Identification of Backward Areas and the other to recommend the Fiscal and Financial Incentives for starting industries in Backward Areas. The Working Group on Fiscal and Financial Incentives for starting industries in Backward Areas had, *inter-alia*, recommended the following fiscal incentives for attracting entrepreneurs to set up industries in the selected backward areas :

- (a) Grant of higher development rebate to industries located in backward areas ;
(b) Grant of exemption from income tax, including corporate tax, for 5 years after providing for the development rebate .
(c) Exemption from the payment of import duties on plant and machinery, components, etc., imported by units set up in backward areas.
(d) Exemption from excise duties for a period of 5 years Having considered the recommendations made by the two Working Groups, Government propose to give an outright grant or subsidy amounting to one-tenth of the total fixed capital investment of new units, having a total fixed capital investment of not more than Rs. 50 lakhs each, in two selected districts, of each of the nine State identified as industrially backward viz., Andhra Pradesh, Assam, Bihar, Jammu and Kashmir, Madhya Pradesh, Nagaland, Orissa, Rajasthan, and Uttar Pradesh and one district each of the other States and Union Territories. Schemes and projects for new units involving fixed capital investment of more than Rs. 50 lakhs to be established in these selected districts are to be considered on merit.

In pursuance of the above decision, Planning Commission addressed a circular letter on the 10th December, 1969 to the State Governments to furnish a list of industrially backward districts of their respective States. Some of the State Governments and Union Territory Administrations have already sent their suggestions